RE. FATAL BOMB ATTACK ON SHRI P. SIVA REDDY, TELUGU DESAM MLA, ANDHRA PRADESH

SHRI MENTAY PADMANABHAM: (Andhra Pradesh): Madam, this is a very serious matter. Madam Vice-Chairperson this is a very serious matter. A number of times we have discussed about the increased violence against the public personalities and also...{Interruptions)...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Please keep order in the House. We are discussing a serious matter.

कुछ माननीय सदस्य: मैडम, मिनिस्टर स.हब जा रहे हैं ... (व्यवधान)

उपसमाध्यक्ष (श्रीमती मुखमा स्वराज): देखिए, मिस्टर रामलाल राही यहां बैठे है। आप लोग क्यों नहीं समझते कि गह मंद्रालय का एक मंद्री यहां बैठा है। दूसरे को आपने चाहा है कि जाकर संपर्क करें। फिर भी अध शोर कर रहे हैं।

Mr. Ram Lal Rahi is present in the House. Mr. P.M. Sayeed has gone to contact Mr. Rajesh Pilot.

SHRI PRAMOD MAHAJAN (Maharashtra): We are not used to Mr. Ram Lal Rahi

श्रो जगहीश प्रसाद मायुर (उत्तर प्रदेश): अभी तक तो गुमराह ही समझ रहे थे . . . (ध्यवधान)

SHRI MENTAY PADMANABHAM: Madam, on a number of occasions we have discussed the issue of increased violence in politics and criminalisation of politics. If I remember correctly, even the Prime Minister was very much concerned about the increase of violence in politics. But unfortunately no party which is in power is able to reduce this increase of violence in politics or able to do anything in restraining anyone over the increase of violence in politics. This is the concern of the State Governments as well as the Centre.

1 am very, very unhappy to say that the Governments which are in power at the Centre and in the State of Andhra Pradesh belong to the Congress (I) party which was instrumental in creating conditions for increased violence in Andhra. Pradesh. I would like to give some background with regard to the murder of Mr. Siva Reddy, who was one of our senior-most MLAs in the State. He was a former Minister. He came to Hyderabad from his place to attend the Assemoly session; and in connection with some marriage he went to a public place on the 7th August and while he was coming back with two other colleagues, Mr. K. Kala Venkata Rao MLA, and former Deputy Speaker of the Andhra Pradesh Assembly, Mr. A. V. Suryanarayana Raju, they were attacked right at the Satya Sai Kalyana Mandapapm wherein 1000 to 1500 people had assembled. They were attacked and bombs were hurled weherein Mr. Siva Reddy was killed and his two colleagues were injured. They are now in hospital.

Telugu Desam MLA,

Andhra Pradesh

Madam, before this incident took place on the 7th August, Mr. Siva Reddy pleaded in the Assembly to provide him with security. The State Government did not say anything. Then the Speaker had intervened and directed the Government that he should be provided with all possible security to protect his life. This was the order given by the Speaker.

Earlier to this, in December, 1992, Mr. Siva Reddy had approached the High Court to direct the Government to provide him with security because he did not believe the State Government that they would provide him with security and feared that they would take all possible measures to see that he was attacked and killed. That was the reason why he had approached the High Court in December, 1992. He had appealed to the High Court that the Government should be directed to provide him with security. The High Court in no uncertain terms had explicitly issued directives to the State Government that Mr. Siva Redd/ should be provided with personal security and wherever he was he should be given that security and under DO circumstances that security should be withdrawn. Madam, after two months of

Sh. Mentay Padmanabham

three months, on 15th or 16th August, the Home Ministry intervened in the matter of security and had withdrawn the security which was provided to him by 'he State Government in view of the High Court's order. This is all premeditated and in a planned way, the Government is functioning. This is the reason why the Government was actively (Andhra Pradesh): Madam, we are faced involved in the murder of Mr. Siva Reddy. The Government is squarely responsible to discuss and apply our mind to is not a for the murder of Mr. Siva Reddy. I acleast for the last two years, to eliminate Member of the Legislative Assembly this kind of harassment to Mr. Siva Reddy. and he was killed on 7th August.

spite of explicit orders from the High Court, the Government failed to They failed protect Mr. Siva Reddy. to give him adequate protection. The other issue is that in spite of specific instructions from the Speaker on the previous day, the Government failed to give adeprotection to Mr. Siva Reddy. quate These are two Constitutional obligations grounds, the Government failed. Therewith the provisions of the I demand that the Central Andhra Pradesh forthwith, without any been plotting and planning to kill this hesitation or without any delay. Thank MLA for the past two years several attemyou very much.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Madam, may inform the House that Mr. Rajesh Pilot would be making a statement at 5 O'clock on the other matter and this Hyderabad matter

Telugu Desam ML A,

Andhra Pradesh

SHRIMATI RENUKA CHOWDHURY with certain facts. What we are going

piece of fiction and there is nothing hypocuse the Government that they have been thetical about it. Fact No. 1 is that planning for the last so many years, at Mr. Siva Reddy was an elected, sitting, Mr. Siva Reddy from the political scene Andhra Pradesh. Fact No. 2 is that there because they were not able to match his were several attempts on this gentleman's political zeal and his public work at a life in the past also. On the 6th August, political plane. They wanted to liquidate in the Andhra Pradesh Assembly, the enhim physically. There were a number of tire opposition applied to the Home Miniinstances when he was attacked previously, ster to give him adequate protection. The also in his home town and home district. Speaker of the Assembly gave a specific Somehow or other, he escaped. But, all directions saying that there would be secuthe same, the Government was still doing rity arrangement for the gentleman concerned. But what has happened is, this Ultimately, Mr. Siva Reddy was attacked man is killed. How is Mr. Siva Reddy killed? Where is he killed? The location is the Capital of Andhra Pradesh, twin-cities of Hyerabad and Secunderabad. Madam, two issues are very, very im- The actual location is the heart of the city, portant and this House should take note a few metres away from the Chief Minisof those two issues. One issue is that the ter's residence. Where does the killing High take place? It takes place outside a Kal-Court, in spite of specific orders from the yana Mantap where hundreds of people were thronging to attend the wedding. Madam, we bad to apply our mind here Do you believe that a man who is going to commit assassination is going to specifically choose a place where many people are going to congregate in broad day-light in the presence of other elected representatives of the Legislative Assembly? They knew who was going to attend the meeting. of any State Government. On these two He was a man of a political office. This is what is of concern to me. When fore, Madam, I accuse that the Govern Legislative Assembly Speaker on the 6th ment in Andhra Pradesh is not able to August, has given a specific responsibility function, is not functioning, in accordance that this MLA will be protected, the Gov-Constitution ernment makes no haste, moves in no direcand hence it is liable to be dismissed tion to give any protection to this gentle-Government man. Now, we come to the question 'why'. should take immediate steps and dismiss Why does the Government not give him the Vijayabhaskara Reddy Government in protection? Why does the man who has

pts were made on this gentleman-do such

a dastardly deed on the 7th August? This is were I have to join my colleague, Mr. Mentay Padmanabham, in the accusation that the people in the State Government, in the act of governance, are misusing the powers vested in them to settle personal scores and liquidate political adversaries. 1 am forced to say this on the basis of a problem that I am facing. Madam, as you are aware, on the floor of this very House the entire Opposition had united and said that 1 was to be fiven protection. It is the very same Chief Minister, who is now ruling Andhra Pradesh, who was then the candidate against me in the Panyam election and everybody knows what the Chief Minister had said during the Panyam election when he had gone back to Rayalas?ema. He had made categorical accusations and statements and had questioned my character. He had even questioned the character of the people of Rayaluseema and had gievn threats of dire consequences it the people would not ask forgiveness from him. Madam, I am only making a point here. The Union Home Minist?r had siven an assuiance on the floor of this House in the presence of the entire Opposition that an unqualified protection should be given to me as a Member of this august house. But nothing has happened, so much so that I have not been able to go back to Andhra Pradesh this week-end to mourn the loss of a colleague, a friend, Mr. Siva Reddy, and I was not allowed to go back to Andhra Pradesh by my well-wishers who pleacied with me to remain here. Madam, this has all come about because collectively. we have no trnst. we have no confidence in the State Government of Andhra Pradesh. Madan;, 1 am asking: what action has the State Government taken on the merits of this case? How did the intelligence machinery failed to realise that bombs were being brought in to a place which is wry close to the Chief Minister's house? What motive would any other man have to kill this man on that day at that particular spot if it wasn't the Government which was pinned down to protect this man? Hence, they delayed the protection allegedly for a few hours—the alleged protection which they were going to give— so that they could terminate him tad then say, "Oh it is over.". I know for a fact that they have got a hit list.

को स्रो तथा, हो गया। चार विमहनदबद् होता, उसके बाद मामला परमनेंटली करूप हो जायेता ।

They have a list in which various names have been put and one of them is mine. I do not want to have obituary in my name afterwards. I don't want to be discussed in the way in which Mr. Siva Reddy is being discussed afterwards. I have a right to live peacefully in Andhra Pradesh as Mr. Siva Reddy had. I don't want to divert the issue. Mr. Siva Reddy is a victim of political crime; Mr. Siva Reddy is a victim of political assassination; Mr. Siva Reddy is a victim of political vendetta conducted by people who are sitting in the name of governance in Andhra Pradesh.

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, I completely concur with the pionts made by my colleagues, Mr. Padmanabham and Mrs. Renuka Chowdhury. The politics of mafiosi is increasingly dominating in Andhra Pradesh and this phenomenon has gained a new dimension after the Congress (I) came into pov,er in Andhra Pradesh. I do not want to traverse the ground already covered by my colleagues. The fact remains that Mr. Siva Reddy, who was slain in this tragic fashion, had pleaded for security in the State Assembly 24 hours prior to his death. When he was pleading for security, the Home Minister of Andhra Pradesh had the cheek to say in the Assembly that protection would not be given to Mr. Siva Reddy because he was apprehending a threat from mafia gangs and not from Naxalites. The Speaker of the Assembly had to upbraid him for that and he directed the Government that special and adeauate protection be extended to Mr. Siva Reddy. One would like to know as to why the Government did not provide protection soon after the direction was even by the Speaker. Secondly, as has been pointed out, Madam, this ghastly incident took place, not within 2 kms, as Mrs. Renuka Chowdhury said but within a distance of a few hundreds of yards of the residence of both the Chief Minister and the Home Minister. And the Home Minister, Mr. Mysoora Reddy is no good Samaritan. He does

[Sh. S. Jaipal Reddy]

not have the reputation of a good Samaritan. And he was a rival of Mr. Siva Reddy in the same district and from the same area and it is widely believed that* Madam, you can well imagine how the people of Andhra Pradesh would react to a Government which is adorned by such a Home Minister. The spontaneous reaction of the people of Andhra Pradesh could be judged from the total and peaceful bandh that was observed in Andhra Pradesh after the assassination of Mr. Siva Reddy. T do not know whether Home Ministry here has obtained information from the Government of Andhra Pradesh on this incident. He was an MLA and earlier he had been a Minister. Would the Home Ministry like to find out from the Government of Andhra Pradesh as to whether it would be willing to hand over the case to CBI? The people of Andhra Pradesh have absolutely no faith—I say this with all the responsibility at my disposal-in the impartiality of the State Administration. The Chief Minister there is from Rayalaseema region. Therefore, even he is not, 1 would say, above suspicion.

SHRI P. M. SAYEED: Thanks, you have confidence in us.

SHRI S. JAIPAL REDDY: I would not say that, but there I go by the theory of lesser evil. Even your evil motives, I hope, will be attenuated by the territorial distance: Therefore. I would appeal to the Government of India to see that the matter is enquired into by the CBI.

Madam, we are told, the prime accused has surrendered in this case. I am surprised by the alacrity with which the Government of Andhra Pradesh arrested the prime accused. Do you know why? The prime accused is not the real accused. The real accused is there in the Cabinet. Therefore, it is entirely possible that the Government of Andhra Pradesh has got the so-called prime accused to surrender so that they could flaunt this as a piece of evidence of their impartiality. Let me tell you, Madam, the Government of Andhra (Pradesh is under(Interruptions)

SHRI VITHALBHAI M. PATEL (Gujarat): Madam, I am on a point of order.

Telugu Desam MLA,

Andhra Pradesh

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Yes, Mr. Fatal.

SHRI VITHALBHAI M. PATEL: Has Mr. Reddy given you advance information that he is going to accuse the Home Minister...... (Interruptions)......

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He says, he is in the Cabinet.

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): He has stated the facts which are given in the newspapers.

SHRI VITHALBHAI M. PATEL: He said it.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): He is not saying 'Home Minister'.

He is saying, he is in the Cabinet.

SHRI VITHALBHAI M. PATEL: Earlier, he was saying it. ...(Interruptions)... He is naming the Home Minister. Can he do it(Interruptions)......

THE VICE-CHAIRMAN (SHRIMATI SUSHM\ SWARAJ): No. What have you said, Mr. Reddy? Let me ask him what he has said.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mr. Patel, just listen to him.

SHRI S. JAIPAL REDDY: Let me clarify to Mr. Patel that 1 did not make any specific allegation against the Home Minister of Andhra Pradesh. The fact remains that the Home Minister of Andhra Pradesh was a political rival of Mr. Siva Reddy. The fact remains that the Home Minister of Andhra Pradesh on the floor of the House resisted the plea for security

^{*}Expunged, as ordered by the Chair.

being extended to Mr. Siva Reddy. All the circumstances have led people to believe that* it is for the powers that be, to inquire into it and fix the responsibility.(Interruptions)......

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SHRI JAGESH DESAI (Maharashtra): The people will feel that he is involved. ...(Interruptions)...

SHRI MENTAY PADMANABHAM: These are the facts.

SHRIMATI RENUKA CHOWDHURY: It is mentioned in the papers. (Interruptions)...

SHRI MENTAY PADMANABHAM: Mr. Mysoora Reddy is the Home Minister of Andhra Pradesh. That is a fact. (Interruptions)... Mr. Mysoora Reddy on 6th resisted in the Assembly providing him any security. That is also a fact. (Interruptions)...

SHRI JAGESH DESAI: Anybody can say like that (Interruptions)...

SHRI MENTAY PADMANABHAM: Mr. Mysoora Reddy comes from ihe same district from where Mr. Siva Reddy comes. That is also a fact. [Interruptions]...

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Mrs. Renuka Chowdhury, please sit down. Mr. Padmanabham, please. (Interruptions)...

जहां तक फैक्ट्स का सवाल है कि उन्होंने उनको सिक्योरिटी देना रजिस्ट किया, वे उनके पोलिटिकल राइवल हैं, ये चीजें तो ठीक हैं। लेकिन यह कहना कि उन तमाम चीओं से यह लगता है कि वे इन्वाल्व हैं यह बात .. (व्यवधान) यह जो अ।पने कहा .. (व्यवधान)

SHRI S. JAIPAL REDDY: Madam, I am not saying (Interruptions)... All these circumstances lead people to believe this. (Interruptions)...

उपसमाध्यक्ष (श्रीमती सुबमा स्वराज): इन्दारवमेंट की जो बात है वह निकाल दें।

Telugu Desam MLA, Andhra Pradesh

SHRI VITHALBHAI M. PATEL: The accused has been arrested. (Interruptions)...

उपसभाष्ट्रपक्ष (श्रीमती सुषमा स्वराज) : एक मिनट, आप बैठिये।

SHRIMATI RENUKA CHOWDHURY: Then you are compounding the crime. (Interruptions)... We want to kow what you are going to do. (Interruptions)...

SHRI JAGESH DESAI: They are doing it only for political purposes. (Interruptions)...

उपसभाष्यक्ष (श्रीमती सुबमा स्वशाज) : ठीक है आप बैठिये। मैंने कह दिया है। अब आप कंक्लुड करिये।

SHRI MENTAY PADMANABHAM: We lost a sitting MLA. He is our dear brother. What is the political purpose? (Interruptions)...

SHRI JAGESH DESAI: We all feel very sorry and we are all agitated. (Interruptions)...

उपसभाष्यक (श्रीमती सुबमा स्वराज): इन्वाल्वमेंट की बात निकाल दें।

श्री जगदीश प्रसाद माधुर: मैडम, इस सदन में एक बार नहीं अनेक बार मुख्य मंत्री, राजस्थान, मुख्य मंत्री, उत्तर प्रदेश, मुख्य मंत्री, मध्य प्रदेश, मुख्य मंत्री हिमाचल, मुख्य मंत्री तमिलनाड् के नाम से बातें कही जा चुकी है और कभी रिकार्ड से एक्सपंज नहीं की गयीं।

उपसमाध्यक्ष (श्रीमती सुधमा स्वराज) : मायुर जी, यह बात नहीं है।

श्री जगदीश प्रसाद माथुर: रेडडी जी ने जो कुछ कहा है वह ठीक कहा है। वह रिकार्ड में जाना चाहिए।

^{*}Expunged as ordered by the Chair.

उपसभाव्यक्ष (श्रीमती सुवमा स्वराज): अ.प उसके शब्द बदलकर कहिए।

Re. Fatal Bomb attack on

Shri P. Siva Reddy,

SHRI JAIPAL REDDY: Madam, 1 have not made any allegations at all. I have referred to a widespread popular perception ... (Interruptions)...

उपसभाष्यक्ष (श्रीमती सुषमा स्वराज) : अ.प उसकी मञ्दावली बदलकर कहिए।

श्रीमती रेणुका चौधरी: कैसे बदलेंगे . . . (व्यवधान)

SHRI S. JAIPAL REDDY: Madam, I am only urging ... {Interruptions)... that an impartial enquiry be ordered to dispel this impression. (Interruptions)... That such an impression is there is a fact. (Interruptions). ..

श्री जगदीस प्रसाद मायुर: जयललिता जी के बारे में स्वामी जी ने अनेक बार एलीगेशंस लगए हैं .. (ध्यवधान)

(व्यवधान)

SHRI S. JAIPAL REDDY: This impression could be wrong. But this impression is an existential reality and the Government of India must act in such a manner as to dispel the impression or confirm the facts The credibility of the Congress administration in Andhra Pradesh is at the lowest ebb. Therefore, the Government of India needs to act.

SHRI P. UPENDRA (Andhra Pradesh): Madam it was the worst incident that took place in broad day-light in the heart of the city of Hyderabad. I do not want to go to the extent Mr. Jaipal Reddy or Mr. Padmanabham has gone in accusing the A.P. Home Minister.*

But the very fact that the Home Minister point-blank refused to give additionl protection a day earlier and his action of

withdrawing the security two months ago indicate the dereliction of duty on the part of the Home Minister. Suspicion has been raised by my hon. colleagues because the Home Minister also happens to come from the same district, the same area, and his followers are involved in the factional politics of that district.

Mr. Siva Reddy was actually asking for an appointment with the Chief Minister on that day. When he found that the Speaker's order was not being carried out by the Home Minister he sought an appointment with the Chief Minister on that day after the wedding to impress upon him the need to give him additional security and before he could do so he was felled. Now the State Government has claimed that they have taken action and apprehended one of the culprits suspected to be involved in this and the law will take its own course. But from the Government side we expected the minimum action on the political front also. When the Home Minister is found to have abdicated his responsibility and when he did not take action even according to the orders of the Speaker. I feel he has no business to continue as the Home Minister. Either he should voluntarily resign or he should be dismissed by the Governor. I hope the Chief Minister also will not carry this burden on his shoulders because & man who is deeply involved in factional politics at the district level is not qualified to be the Home Minister of the State. I hope the Congress High Command from here will give suitable advice to the Chief Minister, if he does not act quickly, to see that the Home Minister is removed immediately. Madam in the State itself there have been many incidents lately, involving political figures, public figures, many of whom were kidnapped and killed and many corporators were also killed. Even a high police official of the rank of DIG was killed in broad daylight in public stadium. Even Naxalite activities are still continuing there. There is a complete breakdown of law and order in the State. The new Chief Minister could not control this situation. It is a very serious matter which has to be considered both by the Central Government and the Parliament. When it comes the question of

^{*}Expunged as ordered by the Chair.

providing security to our colleague, Shrimati Renuka Chowdhury, 1 also add my voice to her demand that she sould be provided adequate security. In fact, the House itself expressed once on this point. The Chief Minister also assured that he would provide necessary security to her. But even today a Member of Parliament is going there without security, whereas about 230 Legislators in the State have been provided adequate security. Only she has been denied the security. It does not behove of the Chief Minister to deny this, particularly when she was his rival in the election

When I demand the Home Minister's resignation or dismissal I am reminded of a similar incident in 1987 when a Congress Legislator was killed in Vijayawada. The entire House on the left side here demanded the dismissal of the State Government headed by Shri Rama Rao. He removed the Home Minister of his Cabinet and also he removed the DGP just for that one incident. I hope this Government will also emulate that example and take immediate action.

उपसभाष्ट्रयक्ष (श्रीमती सुषमा स्वराज): श्री खलीलुर रहमान, थोड़ा जल्दी-जल्दी खल्म करें, क्योंकि बिजनेस बहुत ज्यादा है।

श्री मोहम्मद खलीलुर रहमान (आंध्र प्रदेश): मेडम वाईस चेयरमैन, 7 अगस्त को हैदराबाद में जो कुछ भी हुआ, वह कुल हमारे हिंदुस्तान की जम्हूरियत पर बदनुमा दाग है। वह किसी शख्स का कतल नहीं था, वह किसी अवाम के नुमाइंदे का कतल नहीं था, वह एम०एल०ए, का कतल नहीं था, बल्कि वह एक जम्हूरियत का कतल था।

सिर्फ चौबीस घंटे पहले उसी एम.एल. ए. ने असेम्बली के स्पीकर से ब-दीदयेनम यह दर्खास्त की थी कि उनकी जान को खतरा है, हत्ता कि एम.एल.ए. क्वार्टर्ज से असेम्बली हाल तक आने के लिए वह खतरा महसूर कर रहे थे। तो उन्होंने इंतहाई अफसोस के साथ ब-दीदयेनम स्पीकर से दर्खास्त की थी कि उन्हें मुनासिब प्रोटेक्शन फराहम किया ज.ए।

पूरा ह'ऊस आंध्र प्रदेश लेजिस्लेटिव असम्बली का मुकम्मल युनैनिमस था कि उनको सेक्ययुटी दी ज ए। चुनःचे वहां के स्पीकर सहब ने हक्मत को यह डाइरेक्शन दी कि फौरी इनको मृनासिब सेक्युटी दी जाए। मगर इंतहाई अफसोस की बात है कि वहां की रियासती हुकूमत उन्हें सेक्युर्टी देने में नाकाम रही, और चौबीस घंटे के अंदर-अंदर उसी एम.एल. ए. का कतल कल्बे शहर के एक ऐसे मादीखाने में हुई जोकि वहां का इंतहाई अलीशान शादीखाना समझा जाता है और अभी छह महीने पहले हिंदुस्तःन के वजीरेअज्ञम ने इस शादीखाने का इफतताह किया था। उस शादीखाने में जबिक तीन-चार हजार लोग वहां पर मौजूद थे, तो उनका कतल किया जाता है, छह बम यकेबाद-दीगरे उन पर फैंके जाते हैं। पहले बम से बच कर वह भाग रहे ये, तो उनका तअक्कूब किया जाता है। दूसरा बम फैंका जाता है, तीसरा बम फैंका जाता है। इस तरह से 6 बम मुसलसल फैंके जाते हैं और उनको खत्म कर दिया जाता है। इंतहा अफसोस की बात है। मैं अपसे अपने तवसूत से हकुमत से यह पूछना चाहंगा कि जब स्पीकर साहब ने सैक्युरिटी देने के लिए आर्डर पास किए थे तो क्यों उनको सैक्युरिटी नहीं दी गई? बरिख-लाफ इससे पहले जैसे अभी जो कहा गया कि हाई कोर्ट का हुक्म भी था कि उनको मुनासिब सैक्युरिटी दी जाए। मगर उस हाईकोर्ट के हुक्म के चंद दिन के बाद सैक्युरिटी विदड़ा कर ली गई। ये तमाम वाकयात इस बात का सब्त कि जान-बूझ कर उन्हें सैक्यूरिटी

[श्री मोहम्मद खलीलुर रहमान]

नहीं दी गई। उनके कत्ल की जिम्मेदारी पूरी की पूरी वहां की रियासती हकूमत पर आयद होती है। उसके कत्ल के बाद पूरे आन्ध्र प्रदेश में तेलुगुदेशम पार्टी की जानिब से बंद की अपील की गई और यह इतना मुकमिल बंद रहा कि जिसकी मिसाल नहीं मिलती और खुद उनकी तदफीन में उनका आबाई गांव जो है वहां पर जो तदफीन हुई वहां पर उनकी आबादी बड़ी मुश्किल से 3-4 हजार भी नहीं है। मगर 25-30 हजार लोग उस मौके पर मौजूद थे। इससे खुद यह अंदाजा लगता है कि कितनी उनकी अवामी मकब्लियत थी, कितनी हमदर्दी उन्होंने अवाम से हासिल की है इस वहिशयाना और बहीमाना करल के बाद मैं आपके तबसूत से यहां की मरकजी हकूमत से दरख्वास्त करूंगा कि वहां रियासती हकुमत से यह तवक्को नहीं है कि वह सही तरीके से तहकीकात करके कातिलों को मंजरे आम पर लाएगी और उनको सजा देगी। लिहाजा यहां की मरकजी हकूमत उसमें फौरी मदाखलत करे, वहां की हकुमत को बरतरफ करे और बिल्कुल गैर-जानिब-दाराना तहकीकात करके कातिलों को मंजरे आम पर लेकर अष्ट और उनको सजादे। शुक्रिया।

† [نٹری مخدخلیل الریمن " آندهم ایرلیش". میڈم وائس حیبر چین ۔ ۷ راگست کوحمیر داباد چین مجمعیر بھی ہوا وہ کل بھاسے مہندوستان . کی عمہوریت ہے۔ برنما دا شہیے ۔ وہمیشحض كاقتل نهي عقاروه ايم دايل ايد كاقتل منهي عقار بلكروه ايك عمبوريت كاقتل تقار

مرون ۲۷ گھنٹر پیلے اسی ایم الی لئے
سے اسمبلی سے اسپیکے سنے بدیدہ نم پردنوات
کی تقی کران کی میان کوخطرہ ہے تی کر ایم ۔
الی اسے کواڈن سے اسمبلی ال کس آنے
کے لئے دہ خطرہ محسوس کر دسہے تھے توانبوں
سے انتہائی افسوس کے ساتھ بدیدہ نم اسپیکے
سے درنواست کی تقی کرانہیں منامیب پرویشن
فراہم کمیا جائے۔

پول الحدس اندهرا بردش اسمبلی کامکمل اینینسسی مقاکران کوسیکیود فی دی جلت برنانی و و و دی جلت برنانی و و و دی جلت برنانی و و و و دی جلت برنانی و و و دی جلت برنانی و و دی جلت برنانی می دا دی جلت برنانی می دا دی جا دی جا دی جا دی دار و دی جا دی دار و دی جا دی دار و دی جا دی جا دی دار دا و دی جا دی جا دی دار دا و دی جا دی جا دی جا دی دا دا دی جا دی جا دی جا دی جا دی دار دا و کست برنانی و دار دا و دی جا دی جا دی جا دی دار دا و کست برنانی و دار دا و کست برنانی و دار دا و کست برنادی خا دی جا دی جا دی جا دی دار دا و کست برنادی خا دی جا دی جا

^{† []}Transllieration in Arabic Script.

بی نہیں ہے بہ کرے ابر ہزار لوگ اس بوقع پر موجود تھے۔ اس سے خود بیر اندازہ بگتا ہے دری انہوں نے عوام سے حاصل کی ہے۔ اس و شیانہ اور بہیانہ فتل کے بعد میں آ بیجے توسط سے بیاں کی مرکزی حکومت سے درخواست کو وں کا کہ وہ اس ریاستی حکومت معے بیر توقع نہیں ہے کہ وہ صحیح طریقہ سے معین بیر توقع نہیں ہے کہ وہ صحیح طریقہ سے تعقیقات کر سے قالوں کومنظر عام برلائے گی موری مداخلت کر سے والی کومنظر عام برلائے گی محکومت اس میں فوری مداخلت کر سے وہاں کی حکومت کو بطون کر سے اور رابکل غیرانبدالان محکومت کو بطون کر سے اور رابکل غیرانبدالان

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Madam, I share the sentiments expressed by my colleagues earlier and at the same time I would like to add that criminalisation of politics is at its worst in Andhra Pradesh. As mentioned by Shri Upendra, it is a sad commentary that more than 3/4th of the legislators are to be provided with escorts. It is a fact that every day the Andhra Pradesh Legislative Assembly is having more number of police personnel escorting the Members than the Members themselves in the House. Stripping of women and parading them on the streets is also a fact. I am sorry to say that in the presence of the Chief Minister in Kurnool recently or in Nandyal, a persort went on record saying that Mrs. Renuka Chowdhury has to be cut into pieces. When one of the correspondents, one of the reporters asked the Chief Minister, "How about your comment on the statements?", the Chief Minister said that there was nothing wrong in it and had

[Dr. Yelamanchili Sivajl]

Re. Fatal Bomb attack on

Shri P. Siva Reddy,

Mrs. Renuka Chowdhury been a man she should have been cut into pieces as per the tradition of Rayalaseema. The Chief Minister went thus on record. Madam, it is time, if not high time, that we should try cutting across party lines, to see that a decision is taken and some guidelines are fixed for all political parties. Myself and my leader, Mr. Padmanabham, appealed to the Prime Minister. We met him one day and stated that the Prime Minister is not only the Prime Minister, but he is also the President of the largest political party in this country. That political party has a tradition. It is more than 100 years old. Let the Congress party come out with a definite resolution that a person with a criminal record will not be given active membership in the party, that no person with a criminal record is going to be selected for an elected post... (Interruptions)... The Congress party should come out with such a proposal and convene a meeting of all the political parties in this country to see that it is binding on all the political parties. If the Congress party says that it is not going to field any rowdy element in the elections, no political party in this country would be daring enough to say that all the left-outs and all the rowdy elements will be fielded from the opposite side. So, let the Congress Party which is the largest party come cut with a proposal to see to it that the criminals are eliminated from the political field once and for all. Unless this is done, 1 am very much afraid that we may go in the same way as that of our neighbouring countries. Madam, whether Mr. Mysoora Reddy is involved or not, it is a fact that the wife of Mr. Siva Reddy is going on fast unto death from tomorrow in front of the Assembly My demand is that Mr. Mysoora Reddy who is the main culprit

...(Interruptions)...

SHRI MENTAY PADMANABHAM: Madam, I would like to mention one thing. Mrs. Siva Reddy, the wife of the deceased has filed a complaint before the Police that Mr. Mysoora Reddy is the prime accused, the No. 1 accused, in the murder of her husband. It is on record. It is with the police-

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): All right. Yes, Mr. Sivaji. you conclude now.

DR. YELAMANCHILI SIVAJI: I am concluding. Madam.

As Mr. Jaipal Reddy was also mentioning, thanks to the performance of the Department of Police in Andhra Pradesh in catching the culprit. And a similar incident took place at Vijayawada also a month back and the culprits were immediately brought to book within half-an-hour or twenty minutes. So, it portrays that the police were aware of the culprits even before the incident. The police that could capture the culprits immediately within half-an-hour could as well have done the same an hour before the incident and thus could have prevented the incident. The police slept over it until the incident took place and, thereafter, came into the picture and captured the culprit within five minutes. So, Madam, it is a fit case to show that the law and order situation has completely broken down in Andhra Pradesh, and Article 356 should be invoked there, and President's rule imposed in Andhra Pradesh without any further loss of time.

श्रीमती सरला माहेश्वरी (पश्चिमी बंगारः): माननीय उपसभाध्यक्ष महोदया, पिछले दो-तीन दिनों में देश में लगातार हिसा की घटनाएं घटित हुई हैं जिनमें तमिलनाड् में मद्रास शहर में राष्ट्रीय स्वयंरेवक संघ के दफतर को बम से उडाया जाना, आंध्र प्रदेश में तेलग देशम पार्टी के विधायक की निर्मम हत्या और मणिपुर में 20 क्क्की लोगों की बर्बरतापूर्ण हत्याए हुई हैं। महोदय, हत्याओं का यह सिलसिला किसी भी सभ्य और स्वस्थ समाज के भविष्य पर एक बहुत बड़ा प्रश्नचिन्ह है।

महोदया, इन तीनों घटनओं में जो ^{एक साम्य} हम देख पा रहे हैं, वह यह है कि इन तीनों घटनाओं को टाला जा सकता था, लेकिन इन घटनाओं को

टाला नहीं गया और इन घटनाओं का टोला न जाना हमारी सरकार की असहिब्जता और ल,परवाही को दर्शाता है वहीं हमारे समाज के लिए भी यह एक सोचने का विषय है कि हम किस दिशः की ओर पिछले वर्षों में अग्रसर होते रहे हैं। महोदया, पिछले कुछ वर्षों में जिस तरह हमारे देश में अराज-कता, राजनीतिक परिस्थिति व साप्र-दाधिकता की बाढ आयी है, इन्हीं करणों से हमारे देश में यह परिस्थितियां पैदा हुई हैं जिनके प्रतिफलन के रूप में ये तमाम घटनाएं हमारे सामने हैं।

महोदया, आज खासकर आंध्रप्रदेश में जिस तेलग देशम पार्टी के विधायक की हत्या पर यहां चर्चा हो रही है, उस पर तमाम माननीय सदस्यों ने इस बात पर बल देकर कहा है कि आंध्रप्रदेश विधान सभा के उस सदस्य ने अपनी जिंदगी की सुरक्षा के लिए राज्य विधान सभा के पटल पर और अदालत के पटल पर बार-बार अपील की कि उसकी जिंदगी को खतरा है, उसकी जिंदगी को बचाया जाय, लेकिन एक विधायक की जान को न बचा पाना आंध्रप्रदेश की सरकार और आंध्रप्रदेश के प्रशासन की कमजोरी को उजस्पर करता है। अगर किसी सरकार का अपने ही विद्यायकों के प्रति यह रवैया हो तो आम न गरिकों की स्थिति की कल्पना सहज ही की जा सकती है और आंध्रप्रदेश की जनता का आंध्रप्रदेश की सरकार के विरुद्ध अञ्जोश वहां शांतिपूर्ण ढंग में आयोजित सफल बंद के रूप में प्रतिकालत हुआ है। महोदया, मैं कहना चाहंगी कि केन्द्रीय सरकार की यह बहुत बड़ी जिम्मेदारी है कि वह इस तरह की घटनाओं को मौन रहकर न देखें। इस तरह की घटनाओं के प्रति उसका मौन रहना एक बहन बड़ा अपराध है और अगर इस तरह की घटनाओं को प्रश्रय दिया जाता रहेगा तो न ये सदन सुरक्षित रहेगा और न ही हमारे देश का भविष्य सुरक्षित रहेगा। इसलिए मैं सरकार से और खासकर केन्द्र सरकार से यह अपील करती हं कि इस घटना की निष्पक्ष रूप से जांच करवाई जाए और भविष्य में इस तरह की घटनाओं पर रोक लगाई जा सके इसके लिए हमें इन घटन ओं की बुनियाद में जाना होगा कि किस तरह हम एक मनिव समाज का निर्माण कर सकें।

थी संघ प्रिय गौतम (उत्तर प्रदेश): प्रारंभ में तो उप सभाध्यक्ष महोदया, मैं अपनी ओर से और अपनी पार्टी की और से उस विधायक की निर्दम हत्या की घोर निन्द: करता हं और संतप्त परिवार तथा उनसे जुड़े हुए व्यक्तियों के प्रति अपनी ओर से और अपनी पार्टी की ओर से संवेदना ब्यक्त करता हुँ ।

उपसभाध्यक्ष महोदया, मैं क्षमा चाहंगा, हम रस्म अदायगी के लिए यह बातें नहीं कर रहे बल्कि हम इन समस्याओं कः निदान और भिराकरण चाहते हैं। मैं भरक⊧र से कोई मांग नहीं करूंगा, जो खुद भिखारी हो उससे हम क्या मांगे, लेकिन में सदन के माननीय सदस्यों से एक अरूर प्रार्थना करंगा। आखिर कारण क्या है? हम आज कहा जा रहे हैं? अ.ब.दी पर नियंत्रण की हम बात कर रहे हैं, लेकिन सुबह टेलीविजन की सुई की रफुतर कम होती नहीं दिखाई देती। हम भ्रष्ट चार निवारण समिति बना रहे हैं, लेकिन भ्रष्टाचार बढ़ताही चलाजारहाहै, हमा मद्य-निषेश समिति बन.कर मदयपान के

[श्री संघ प्रिय गौतम]

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खिलाफ प्रचार कर रहे हैं, लेकिन मद्-थपान बड़ता ही चला का रहा है।.....

उपसभाध्यक्ष (श्रीमती मुखमा स्वराज)ः गौतम, जी, विषय की परिधि में रहिए। प्लीज, विषय की परिधि के बाहर मत जाइए।

श्री संघ प्रिय गौतम: मैं विषय पर आ रहा हूं, उसी पर आ रहा हूं (व्यवधान).....

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Lot of thunder, but no lightning.

श्री संध प्रिय गौतम: हम कःनून व्यवस्था को दुरुस्त करने के लिए एए नए कानून लःते हैं, टाडा और मीसा लाते है, लेकिन कानून व्यवस्था विगड़ती ही बली जः रही है।

महोदया, राजनीतिक हत्याएं हमारे देश पैमाने पर होनी शुरू । में अभी बड़े नहीं हुई हैं। आज से करीब 20-25 साल पहले एक हत्या हुई थी श्री ललित नारायण मिश्र की, थोड़ा सा उसमें गंध अ.या था, लेकिन आज भी हमारे देशा में एक अच्छी बात है कि राजनीतिक दल अपने राजनीतिक उद्-देश्यों के लिए दुसरे राजनीतिक नेट ओं की हत्या नहीं करवाते, फिर भी राज-नीतिक नेताओं की हत्या होती हैं। कारण क्या है? एक तो कारण है, उस राजनीतिक नेटा की हत्या होती है जो ऋंतिकारी कदम उठाता है, जिससे उस वर्ग को, जिसके खिलाफ क्रांति हुई है, आयात पहुंचता है और वह हत्या करका **देत**ा है। आभतौर से जो हत्याएं हो रही हैं राजनीतिक नेताओं की, वह गैंगवार हैं ज्यादातर और माफिया लोग इसमें शामिल हैं। जो अपराधी है वह राजनीतिक में आ गए हैं और यह हत्याएं माफिया लोग ही कराते हैं।... (समय की घंटी) ... मुझे कम समय दे रही है, आपने बहुत समय दिया है दूसरे सदस्यों को।

उपसभाध्यक्ष (श्रीमती सुबमा स्वराज): नहीं तो आप विशय की परिधि में रहिए। परिधि से बहर मत जाइए।

श्री संघ प्रिय गौतमः मैं विषय पर ही बोल रहा हूं।

उपसभाष्यक्ष (श्रीमती सुवसा स्वराज) : अप जल्दी समाप्त करिए। यह भाषण क कोई मसीदा नहीं है।

श्री संघ प्रिय गौतमः मैं विषय पर ही बोल रहा हूं। जैसी अभी लोगों ने मांग की, हम तेलुगु देशम के विद्यायक को वापस तो ला नहीं सकत, जिसकी हत्या हो गई, लेकिन आगे हत्या न हो, उसे कैसे रोक सकते हैं, यह मैं कहना चाहता हूं। मैंने संवेदना व्यक्त कर बी, मुआदाजा आपने दे दिया, मैं आपसे यह कहना चाहता हूं कि चार-पांच हादसे अभी हुए है, लेकिन अपराधियों का कुछ नहीं हुआ। मैं आपको मिसाल देना चाहता हूं, हमारे कल्याण सिंह जी की सरकार थी उन्तर प्रदेश में, एक मंत्री पर एक महीने में ही आरोप लगा कि स्वाध्य मंत्री ने ट्रांस्कर में पैसे लिए हैं तो...

H; was asked to resign. When he. did not resign, he was dismissed by the Chief Minister.

अभी यहां बात कही गई थी 6 दिसंबर की, रोजान होती है, इनका खान। जम नहीं होता, अज भी जिक किया, लेकिन कल्याण सिंह जी ने उसी समय कहा कि मैं बादा पुरा नहीं कर पाया, मैं इस्तीफा देता हं...(**ध्यवधा**न)

उपसभाध्यक्ष (श्रीमती सुषमा स्वराज): प्लीज, गौतम जी, कुपया विषय के भीतर रहिए ।

श्री संघ प्रिय गौतमः भेडम, मैं आपसे यह कहना चहाता हूं कि इनके मुख्यमंत्रियों पर आरोप बराबर है, क्या किसी ने इस्तीफा दिया अपनी सरकार का। आप एक उदाहरण कायम करिए। जब उच्च न्यायालय ने आपको आदेश दे दिया, जब वहां की विधानसभा के अध्यक्ष ने आदेश देदिया, स्वयं विधायक ने कहा कि मेरी जान सतरे में है ... उस विधायक की सुरक्षा क्यों नहीं हुई।

उपसभाध्यक्ष (श्रीमती सुबमा स्वराज): अब आप समाप्त करें।

श्री संघ त्रिय गौतय: फिर भी उसकी हत्या हो गई।

What right do you have to continue in office?

आपके मुख्यमंत्री को क्यों नहीं इस्तीफा देना चाहिए? अगर एक भी उदाहरण अप कायम करते हैं तो इस देश के और भी लोग इसको फालों करेंगे।

दूसरी बात मैं कहना चाहता हूं सदन के लोगों से कि मेहरबानी करके, मेडम, बहुत जरूरी बात है, दो सेंटेंस हैं। एक **झांसी डिवीजन के डी० अर्ह० जी०** का प्रेस इंटरब्यू हुआ। पत्रकारों ने उनसे कहा कि पुलिस नाकामयाब हो गई और यह माफिया को नहीं पकड़ पा रही। तो उन्होंने कहा, माफ करेंगे पत्रकार महोदय, पुलिस तो बहुत

कामयाब है, लेकिन जिन माफिया को पकडकर पुलिस लाती थी, वे अब एम० एल० ए०, एम० पी० या मिनिस्टर है और हम उन्हें कैसे पकड़ लें। पहले पुलिस उनको पकड़ने जाती थी, अब खद उनकी रक्षा के लिए जाती है। इसलिए मैं राजनितिक दलों से अपील करूंगा कि आप अत्म-विवेचन कीजिए और जितने माफिया आपके दलों में एम० एल० ए०, एम० पी० या मिनिस्टर बनकर आ गए हैं, उनकी छंटनी कर दीजिए और आइंदा किसी को इन्वाइट मत कीजिए। पहले आप अपनी तस्वीर तो साफ कीजिए, तब . . .

उपसभाष्यक्ष (श्रीमती सुषमा स्वराज) : आप खत्म कीजिए।

श्री संघ प्रिय गौतमः बडी परेशानी की ब'त है कि जब मतलब की बात होती है, तो हमें ही रोका जाता है।

उपसभाध्यक्ष (श्रीमती सुबमा स्वराज): अब आप कन्कलुड कीजिए।

श्री संघ प्रिय गौतम: अगर कोई गलत बात हो तो मैं बैठ जाऊं चूप होकर। क्या यह है नहीं? क्या माफिया है नहीं राजनीतिक दलों में ? क्या राज-नीतिक नेता माफिया को शरण नहीं देते ?

श्री कमल मोरारका (राज्ञ्हात): देते हैं, आप ठीक बोल रहे हैं।

श्री संघ प्रिय गौतमः तो फिर? आज आत्म-विवेचन की जरूरत है। नोबांडी केन प्रवोक भी। मैं तो एक देशभक्त हुं और मानव हूं, मैं अपने अंत-करण की बात कहता हं। किसी के कहने से कोई बात न मैं कहता हूं, न रोकता हं। इसलिए मेरा पहला सुझाव है,

[श्री संघ प्रिय गौतम]

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महोदया, कि जैसे गरीब आदमी अगर अपराध करे तो उसके घरवालों को पकड़कर पुलिस ले आती है, उसी तरह से जो-जो इस हत्या में शामिल हैं उनकी तमाम जायदाद कुर्क कर ली जाए और उनके तमाम रिक्तदार, पैरोकार थाने में बिठा लिए जाएं जब तक कि असली मजरिम न आ जाए वहां पर। जब गरीब के साथ यह धर्ड डिग्री मैथड इस्तेमाल हो सकता है तो इन बड़े क्यों नहीं हो सकता? लोगों के साथ

दूसरे वहां के मुख्य मंत्री इस्तीफा दे, दुसरा (मुख्य मंत्री) बनाएं। अभी सरकार आपकी ही बनेगी, आप बड़े माहिर हैं देश के विपक्ष को तोड़ने में और तोड-फोड़ से अभी सरकार थोड़े दिन चला लेंगे।

अंतिम बाक्य है. लेकिन मत भूलो कि जो एक हजार रुपए आपसे लेकर मेरी हत्या कर सकता है, वह दस हजार मझसे लेकर आपकी भी हत्या कर सकता है। जिसे आप तोड़ सकते कोई दुसरा भी तोड़ सकता हैं। तरीका स्थाई नहीं है और यह लोकतंत्र के लिए कोई अच्छी परम्परा नहीं है। इसलिए मैं मांग करूंगा इस सदन से, मैं भिखारियों से मांग नहीं कर रहा, मैं सदन से मांग करता हं कि इस तरह की प्रवृत्तियों को करने वालों को किसी तरह का कोई प्रोत्साहन दिया जाए; उनको हतोत्साहित किया जाए । धन्यवाद ।

THE VICE-CHAIRMAN (SHRIMATI SUSMA SWARAJ): Yes, Mr. Gurudas Das Gupta.

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, in my opinion, the deliberate inaction on the part of the Government of Andhra Pradesh is more criminal in nature than the criminality of the murderers.

Telugu Desam MLA,

Andhra Pradesh

Madam, we know how people are murdered by the mafia gangs because we have come across many instances and we know in what way the laws of the country are violated. But we rarely come across an instance where the Government refuses to provide security to an elected Member of the Assembly even when the Speaker orders for the same and even when the High Court has given orders to that effect. Therefore, in my opinion, the criminality of the Government of Andhra Pradesh in its failure to provide security is unprecedented.

It has no parallel, I suppose, in the history of parliamentary democracy in our country. Of course, the same was done in the case of Mrs. Renuka Chowdhury. But she still lives and, I believe, she will continue to live despite the intention of the Government there. My point is that the Prime Minister of the country has a greater responsibility because the Prime Minister comes from Uttar Pradesh...(Interruptions) Yes, Andhra Pradesh. The Prime Minister has a greater responsibility because he comes from Andhra Pradesh, and the Prime Minister has a greater responsibility because he is the President of the Party which has its own Government in Andhra Pradesh. Therefore, the Prime Minister has to create a situation where we can believe that the Prime Mnister will not play soft with the violation that has taken place in Andhra Pradesh. The country must be given that understanding that the Prime Minister is not playing soft, the Government is not playing soft, the system is not playing soft. Madam, why I say so? It is because, Madam, if this is what is happening in Andhra Pradesh with impunity, then you can very well imagine what is going to happen to the parliamentary system. The Assembly has a responsibility in protecting the life of a Member of the Assembly, not because he is a VIP. The Government has a responsibility in protecting him. If the Government does not discharge its responsibility, Madam, then I say the end of democracy, the end of parliamentary democracy is in sight. Therefore, I do not

demand that the criminals who murdered the man should be brought to book. That is an elementary demand. But more importantly, I demand that the Home Minister of the State who has failed to perform his job and the Police Commissioner of Hyderabad city who has failed to execute the direction of the Speaker and also the order of the High Court must be hauled up- It is not a question of taking the thing lightly even by this House. If the order of the Speaker is taken so lightly, and if the order of the High Court is taken so lightly by the custodians of law and order, then tell me, in what way you are going to protect, in what way you are going to ensure the implementation of law in the country. Therefore, Madam, I demand that the Prime Minister should immediately tike the step of directing the Governor of Andhra Pradesh to enquire whether it is true that the direction of the Speaker was violated. And if it is so, it is incombent on the Central Government at least to dismiss the Minister looking after the Home Affairs there. Secondly, it is incumbent on the Government to ensure immediate dismissal of the Police Chief of that State. Anything short of it...

SHRIMATI RENUKA CHOWDHURY: Chief Minister also.

SHRI GURUDAS DAS GUPTA: I do not say that the Chief Minister should be dismissed. But, at least, because the direction...

SHRIMATI RENUKA CHOWDHURY: The Chief Minister himself has threatened me.

SHRI GURUDAS DAS GUPTA: ...of the Speaker was violated, and the Chief Minister deliberately said that nothing will be done, if this allegation is true, then there can be no scope for keeping that Government in Andhra Pradesh, and that man must be dismissed immediately And if it is not done, then I say, Madam, that the Prime Minister will be considered not only to be soft, but his inaction will be considered to be an act of collusion with the murderer.

SHRI V. GOPALSAMY (Tamil Nadu): Madam Vice-Chairman, I share with a painful heart the anguished sentiments expressed by Mrs. Renuka Chowdhury and other Members of this House over this gruesome killing of Mr. Siva Reddy, a legislator of Andhra Pradesh and a former Labour Minister of Andhra Pradesh Government. Madam, the deceased Mr. Siva Reddy with his relatives went to attend a wedding ceremony. They attended the wedding ceremony and had lunch there and on their return they were attacked with bembs. He was brutally murdered in cold blood. The place of joy and happiness—the wedding hall—suddenly turned into a place of blood bath and sarrow.

Madam, I shall the views expressed by my esteemed colleagues that had action been taken by the police, had proper protection and security been provided to Mr. Siva Reddy, his life could have been saved. It seems the police people were waiting for the time of the attack, and they say that immediately two of the assailants were captured. Despite the orders and the instructions given by the Speaker of the Assembly, protection was not given to Mr. Siva Reddy. He had lodged a complaint with the Government that criminals were after his blood and that his life was in danger. A legislator who is scared for his life goes to the Government and prefers a complaint saying "My life is in danger; please provide me security' and even men the criminals have accomplished their job. This was a very gruesome killing. I shudder to read the report that to make sure that Mr. Siva Reddy was dead, one of the assailants threw a large stone on the body which was lying in a pool of blood Such a gruesome killing has taken place. The wife of the deceased, Mrs. Siva Reddy has lodged a complaint accusing the Home Minister of the State, and according to what was told by Dr. Sivaji, she is going to undertake a fast unto death. Where is justice and where is law? My point is if the Home Minister himself is accused, by the wife of the deceased, whether they could rely on the Government for justice,

Therefore, if you want to uphold the highest traditions of the Congress Party, may I appeal to my friends from the

[Sh. V. Gopalswamy]

Treasury Benches and ask as to why don't they ask the Home Minister to resign because he is under a cloud, becuase he is under suspicion. When Mr. Chidambaram submitted his resignation when a question was raised, his resignation was accepted by Mr. Narasimha Rao. 1 don't say Mr. Chidambaram committed any wrong or not. I don't know. But when he was under a cloud and he tendered his resignation, it was readily accepted by Mr. Narasimha Rao, the Prime Minister of India, Now the Home Minister of a State from where the Prime Minister hails is under a cloud. The wife of the deceased has lodged a complaint that her husband was killed at the behest of the Home Minister. I would appeal to you that if you want to uphold prestige and honour, if anything of it re mains, let the Home Minister tender his resignation.

My final submission is, because the people have lost faith in the Government since long and the Home Minister still continues. may 1 suggest that a judicial probe and enquiry into the whole episode may be conducted by a sitting judge. At the same time 1 express my condolences to the members of the bereaved family.

One more important point is that our Member, Mrs. Renuka Chowdhury, is under a threat. She has received many threatening letters from Hyderabad and Delhi and on the floor of the House, the Home Minister gave an assurance that protection will be provided to her. But till this minute, that has not materialised. We are gravely concerned about her safety and security. In the presence of the Chief Minister, if somebody says that Renuka Chowdhury would be cut to pieces and that is endorsed, in an indirect manner, by the Chief Minister himself, I really feel ashamed. That person does i:ot deserve to sit on the throne of the Andhra Pradesh Government, if it is true.

CHOW-SHRIMATI **RENUKA** DHURY: It is true. It is on record.

SHRI V. GOPALSAMY: Therefore, Madam, I would request the Home Minister to provide proper protection to Shrimati

Renuka Chowdhury. When protection has been given to more than 200 MLAs in Andhra Pradesh, why not for Shrimati Renuka Chowdhury, a sitting Member of the Rajya Sabha? It is high time protection is provided to our lady Member by the Union Home Ministry.

SHRI KAMAL MORARKA: Madam, I want to add my voice to what my colleagues have said. Today is a sad day for the House. The whole day we have been discussing two gruesome incidents which had taken place.

In regard to this particular incident, after hearing everybody—I do not know the details of this incident-I feel that the situation is bizarre. If a sitting MLA can be killed before the Chief Minister's house, near the Chief Minister's house I do not think we should waste so much money on our police apparatus. We have been wasting so much on security, on police, on intelligence. If the intelligence set-up of the State cannot be smart enough to find out what is happening in the vicinity of the Chief Minister's house, I think we should have a relook at the whole thing.

I was surprised at my esteemed colleagues, Mr. Patel and Mr. Jagesh Desai, talking about technicalities and saying that we should not refer to the name of X or Y gentleman. Madam, this is far too serious a matter. Here, the wife of the deceased herself has accused the Home Minister. I think any rational person, if he had been the Home Minister, would have resigned first as soon as he heard his name being mentioned and then would have entered the Cabinet again. I do not understand how anybody can defend the indefensible.

I would appeal to the treasury benches, through you. Madam. The Congress Party has a glorious past. It is high time they take some action and keep up certain norms of public life.

Finally, I want to add just one thing. Shrimati Renuka Chowdhury keeps on referring to the charge that somebody had threatened to cut her to pieces.

SHRIMATI RENUKA CHOWDHURY: 1 did not refer. This has appeared in all the national dailies The Chief Minister has not denied it. I asked him about it.

SHRI KAMAL MORARKA: We are naturally concerned. She is a sitting Member of this House. As you know, Mr. Raoof Valliullah, an Ex-Member of this House, was earlier killed in broad daylight in Ahmedabad. He was the General Secretary of the Congress (I) and this happened in a Congress (I) Government. I am not talking of party politics. We have now come to a stage where individuals are liquidated, they are getting each other liquidated, to settle political scores. This way, political activity would come to a halt Political process would come to a stop. We will not be able to function. The matter is far too serious and, therefore, the Government needs to look into it immediately.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Shri S. Muthu Mani.

SHRI S. MUTHU MANI (Tamil Nadu): Thank you for providing me this opportunity, Madam.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Just two minutes.

SHRI S. MUTHU MANI: I will take only a few seconds.

The assassination of an ex-Minister of Andhra Pradesh, Mr. Siva Reddy, is unprecedented. On behalf of my party, the All-India Anna D.M.K., I associate myself with the sentiments expressed by senior Members, Madam Renuka Chowdhury, Mr. Jaipal Reddy, Mr. Upendra and others. It is a brutal murder. It is very sad and surprising to hear that he was not given adequate security even after a specific directive in this regard by the Speaker of the Andhra Pradesh Assembly as well as by the High Court of Andhra Pradesh.

I demand, through you, Madam, that the Centre should order a C.B.I. enquiry into this matter. The Centre should also take effective measures to eradicate political goondaism witnessed all over the nation. In this connection, I suggest that the Centre should convene a meeting of all political parties to find a solution to preserve morality in politics to some extent, at least.

I offer my condolences to the bereaved family.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): Maulana Obaidullah Khan Azmi. Just two minutes, like Mr Muthu Mani

मौलाना ओईबुल्ला खान अरजधी (उस्तर प्रदेश): मेडम, सियासत मनी पावर और मसल पावर धीरे-भीरे अपना रंग दिखला रहा है। साथ सांध हम इस खतरनाक मोड पर आ गये हैं कि सियासतवां इस राह पर चलते रहे तो हमारी पालियमेंट और मुल्क भर की असेबिलियां धीरे-धीरे कातिलों, गुंडों और माफिया ग्रुपों के सरदारों के कब्जे म चले जायेगे और मुल्क में हुकूकत रहने के बावजद जंगल का राज देखने का समा हमें देखने को मिलेगा। आंध्र प्रदेश में तेलन देशम के एम० एल० ए० की जिस तरह मौत हुई है, हमारा पूरा हाउस गमो और दोख के माहोल में ड्बकर इस कत्ल की मुजम्मत करता है और इस तरीके को रोकने के लिये हुकुमत पर जबर्दस्त दबाव डाल रहा है कि आइंदा इस तरह का अंदोहनाक वारदाते न होने पाये। राजाओं और बादशाहों के जमाने में सियासी बदला लेने के लिये एक दूसरे का इंतकामन कत्ल करते थे। लेकिन मृल्क में अब राजाओं और वादशाहों की हुक्मत नहीं जम्हरियत है। सेकुलरिज्म और लोकतंत्र की बात कही जा रही है। इसमें हम हाउस में या नजरयाती तौर अखराबात और तकरीरों जैरिये एक दूसरे के खिलाफ अपने बयानात दे सकते हैं। मगहर जम्हरियत

Telugu Desam MLA,

Andhra Pradesh

[श्री मौलाना ओबैंदुल्ला खान आजमी]

Re. Fatal Bomb attack on

Shri P. Shiva Reddy,

और लोकतंत्र हमें इस बात की इजाजत हरगिज नहीं देता कि जाती इंतकाम लेने के लिये किसी हस्ती को सफय हस्ती से ही नाबुद कर दिया जाय। एक बात बिल्कुल सफाई के साथ सःमन आती है कि आंघ्र प्रदेश के होम मिनिस्टर पर करल होने वाले एम० एल० ए० की बीबी इल्जाम लगाया है कि ने बरहरास होम मिनिस्टर ने यह इंतकामी कार्यवाही की है और सी० बी० आई० के जरीये इसकी जांच जरूर होनी च।हिये और तक अगर हुकूमत इंसाफ और दयानतदारी के साथ काम करे तब तो होम मिनिस्टर को फौरन बरस्वास्त किया जाना चाहिये और अगर हुकुमत में यह जुरत नहीं है जैसा कि सःबि-कारिवायत से हुकुमत की सः बित हो चुका है तो कम से कम उतने दिनो तक उन्हें जरूर मुअल्तल करके कुर्सी से हटा देना चाहिये ताकि आजदाना जांच हो सके और मुजरिम को कैफिरे पहुंचाया जा सके। किरदार शुक्रिया ।

اورسی بی آئ کیے دربعہ آ

بونی چاہتے اور اس وقت اگر حکومت العامت اور دیا نتداری کے ساتھ کام کیسے تب تو مہم مرحم کے ہے تب تو مہم مرحم کی فرا برخامت کیاجا ناچاہتے اور اکر حکومت میں بیرج آت نہیں ہے جسیدا کیا ابقہ دوایات سے حکومت کی ثابت ہو چکا ہے تو مم سے کم اتف دنوں تک انہیں مزور معطل کر کے کوئی سے مرحم کوئی فرکر دوار تک بہنجا یا جانچ ہوسکے اور مجم کوئی فرکر دوار تک بہنجا یا جانچ ہوسکے اور مجم کوئی فرکر دوار تک بہنجا یا جانے سے سے رہے ۔

SHRI JAGESH DESAI: Madam Vice-Chairman, it is deplorable that in broad daylight a sitting MLA has been murdered and liquidated. We all feel very sorry about that. I convey my heart-felt condolence to the members of the bereaved family:

Madam, if the Speaker or the Chairman gives a direction, it is the duty of the person concerned to convey it to the Home Minister. I would like to ask two questions. Firstly whether the direction was conveyed to the Home Minister...

SHRI P. UPENDRA: He was in the House.

SHRI JAGESH DESAI: In spite of that if the Home Minister has not taken action, that is a negligence of the first category, of the highest order. If protection was not given to the MLA, then I think that Minister should be hauled up.

SHRI MENTAY PADMANABHAM: Just one minute. This matter was discussed on the floor of the House. The discussion went on for about 1^{1/2} or 2 hours. Even after the Home Minister's consistent resistance, the Speaker assured the House and also gave directions to the Government to provide security to the unfortunate MLA.

SHRI JAGESH DESAI: In spite of that, if protection was not given, then the Home

Minister should be hauled up and necessary action should be taken. About that I have no doubt in my mind because if the Home Minister is present in the House and the Speaker has given a direction, it is the duty of the Home Minister to take action on that. Therefore, I would like to know from the hon. Home Minister whether protection was given to the MLA. We have doubts in our mind. So, I would like the hon. Home Minister to clarify whether protection was provided to the MLA, so that the doubts could be cleared from our mind.

THE VICE-CHAIRMAN (SHRIMATI SUSHMA SWARAJ): This matter is over now. The Home Minister will reply at 5 O'clock.

Now Shri John Fernandes will raise a matter regarding reported ISI base in Nepal to conduct subversive activities in India.

RE. REPORTED ISI BASE IN NEPAL TO CONDUCT SUBVERSIVE ACTIVITIES IN INDIA

SHRI JOHN F. FERNANDES (Goa): Madam, there are reports in the press that the Pakistani intelligence agency, ISI, has established a base to train terrorists and spies in the Nepalese capital of Kathmandu. It is clear from this that the army in sealing the international boundry between India and Pakistan, with the result that the Pakistani espionage agency has taken shelter in Kathmandu.

Madam, we know that the two countries of Nepal and India have excellent relations and no documents are required to travel from one country to another and there are no security checks on the border. I would request the Government to see that some sort of mechanism is brought in so that the nationals of both the countries are required to carry passports, if not visas.

Again, it is mentioned in the same report that terrorists and anti-social elements go to Nepal and take refuge there. So I would like the External Affairs Ministry and the Home Ministry to react to these specific reports in the press. Thank you.